

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. 470/GT/2014

Date:13.5.2015

To,

Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road, Kolkatta-700054

Sir,

Subject: Petition No. 470/GT/2014: Approval of Tariff for Chandrapura Thermal Power Station units 1-3 (3x130MW) for the tariff period 2009-14.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **15.6.2015**:

1. Insufficient Data/Forms Submission:

Some of the forms which are either incomplete or not submitted (as stated below) shall be furnished as per the 2009 Tariff Regulations along with reconciled copies of audited accounts duly certified by auditor:

- (i) Form - 7 & 8 (Project Specific Loan and Corporate Loans For Additional Capital Expenditure (ACE) if any for the period 2009-14;
- (ii) Form - 9 (Complete Details of ACE for the period 2009-14);
- (iii) Form - 9A (Statement of Capital Cost for the period 2009-14);
- (iv) Form - 9B (Statement of CWIP for the period 2009-14);
- (v) Form - 10 (Statement of financing additional capitalization- Debt: Equity).

2. Capital Cost

- (a) Allocation/Reconciliation statement Plant/unit wise from 2009-14 duly matching with audited accounts and certified by the auditor shall be submitted in respect of the following:

- (i) GFA, CWIP and Depreciation:
- (ii) Common Cost – Director, Central, R&D, IT, Subsidiary, Other Office etc.

(b) The reasons and details of the approved capital expenditure schemes which are spillover to the next tariff period (2014-19) shall be furnished along with amount involved in such schemes;

(c) Nature of Additional Capital Expenditure, i.e., MBOA, Exclusion, Decapitalisation, Inter-unit transfers, spares etc. shall be highlighted for each item of expenditure incurred/claimed during the 2009-14.

3. Details of Decap, Liability Discharged etc.

- (a) Details of Decapitalization for 2009-14 as per attached format (**Annexure-A**);
- (b) Details of Liability etc. for the period 2009-14 as per attached format (**Annexure B**).

4. Loan

- (a) Year wise loan raised and utilized in capital (plant wise/unit-wise and DVC as a whole) shall be furnished duly reconciled with audited accounts and certified by auditor for the period 2009-14;
- (b) Copy of all loan agreements along with documentary proof for interest rates for the period 2009-14.

5. Sinking Fund

- (a) Details of the name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as mentioned in the notes of audited accounts of 2012-13;
- (b) Difference in Sinking Fund Claimed and the actual contribution to fund along with interest in accounts for the period 2009-14 shall be explained along with reasons as per attached format (**Annexure C**);
- (c) Allocation/Reconciliation statement (Plant/unit-wise) for the period 2009-14 duly matching with audited accounts and certified by the auditor.

6. Pension and Gratuity Fund

(a) P&G trust accounts/Passbook details with actual contributions for the period 2009-14;

(b) Allocation/Reconciliation statement for the period 2009-14 (Plant/unit-wise) duly matching with audited accounts and certified by the auditor.

2. The information as above shall be filed within the due date mentioned. No request for further extension of time shall be entertained. In case no information / document is filed within the said date, the matter shall be placed before the Commission for further orders.

Sd/-
(Kamal Kishor)
Asstt. Chief (Law)

Annexure A (Rs in Lakhs)						
Sr. No	FY	Particulars of Asset decapitalised	Gross value of asset decapitalised	year put to use	year of decap	Total depreciation recovered in GFA

Annexure B (Rs in Lakhs)								
Sr. No	FY	Party Name	Description of Items	DVC			Discharge of Liability	
				Gross ACE	Liability	Net ACE	Reversal	Payment

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Annexure C (Rs in Lakhs)													
Sr. No	FY	As per Audit Accounts				As per DVC Petition - Chandrapura				Difference			Reason for Difference
		Contribution	Interest	Total	Reference	Contribution	Interest	Total	Reference	Contribution	Interest	Total	
1	FY 2009-10			-	Need to Explain	8,636.98	1,214.63	9,851.61		-8,636.98	-1,214.63	-9,851.61	
2	FY 2010-11	.	1,302	1,302	Audit Accounts FY 2010-11, Page 92	8,218.17	1,302.24	9,520.41		-8,218.17	0.00	-8,218.17	
3	FY 2011-12	.	821	821	Audit Accounts FY 2011-12, Page 92	7,771.77	1,338.57	9,110.34	Appendix IX- Sinking Fund	-7,771.77	-517.68	-8,289.45	
4	FY 2012-13	30,046	593	30,639	Audit Accounts FY 2012-13, Page 103	7,395.41	1,664.28	9,059.69		22,650.59	-1,071.28	21,579.31	
5	FY 2013-14	35,253	3,023	38,276	Audit Accounts FY 2013-14, Page 18	7,395.41	2,298.46	9,693.87		27,857.59	724.54	28,582.13	